

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO: - 15313 -JK (LD) of 2024

DATED:- 02 - 09 - 2024

Sanction is hereby accorded to the appointment of Officer's of Jal Shakti Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

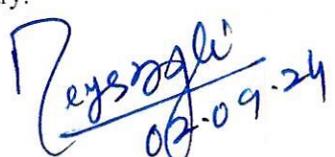
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: - 02.09.2024

No:-LAW-OIC/9/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No:-15313-JK(LD) of 2024 dated 02.09.2024

S No.	Title of the Case	OIC
1	Girdhari Lal Sharma & Others VS U.T. of J & K and others in WP (C) No. 2665/2022.	Mr. Sahil Mahajan, Under Secretary to Government Jal Shakti Department
2	Irfan Hameed Dar & Ors V/s Union Territory of J&K And Ors. in WP(C) No. 2459/2023	Mr. Amitabh Manhas, Executive Engineer MID Baramulla
3	Vikas Bhagat VERSUS Union Territory of J&K and Others in O.A No. 498/2020.	Mr. Rehmatullah Shah, Under Secretary to Government
4	Muzaffar Ali Bhat Vs U.T of J&K & Others in TA NO.3307/2021,IN SWP NO.2752 of 2018.	Mr. Harminder Singh, Executive Engineer MID Srinagar
5	Nisar Ahmad Dar V/s U.T of J&K and others in WP (C) NO. 1993/2023	Er Ajaz Ahmad Batoo, Executive Engineer PHE Division Baramulla
6	Rakesh Kumar V/s Union Territory of J&K and Others in O.A/843/2021, with CP/280/2022.	Er. Mohammad Iqbal Kirmani, Executive Engineer, QC & PD HMT Srinagar
7	Aasif Ahmad Thokar VERSUS Union Territory of J&K and Others in O.A No. 1143/2024.	Mr. Rehmatullah Shah, Under to Government Department
8	Manzoor Ahmad Hajam VERSUS Union Territory of J&K and Others in O.A No. 320/2022.	Mr. Rehmatullah Shah, Under Secretary to Government

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